

PUNJAB VIDHAN SABHA

Bill No. 7-PLA-2016

**THE CODE OF CRIMINAL PROCEDURE (PUNJAB AMENDMENT)
BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Code of Criminal Procedure, 1973, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Code of Criminal Procedure (Punjab Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force at once.

2. In the Code of Criminal Procedure, 1973, (hereinafter referred to as the principal Act), in the First Schedule, under the heading captioned as “Chapter XV—offences relating to religion”, for the entries against section 295, the following shall be substituted, namely :— Amendment in first schedule appended to Central Act 2 of 1974.

“295	Destroying, damaging or defiling a place of worship or sacred object with intent to insult the religion of any class of persons.	Imprisonment for 10 years or fine or both.	Cognizable	Non-bailable	Magistrate of the First Class.”.
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Insertion of new section 295-AA in first schedule appended to Central Act 2 of 1974.

3. In the principal Act, in the First Schedule, under the heading captioned as “Chapter XV—offences relating to religion”, after section 295-A, the following section shall be inserted, namely :—

“295-AA	Injuring, causing any damage or sacrilege to Sri Guru Granth Sahib with the intention to hurt the religious feelings of the people.	Imprisonment for life	Cognizable	Non- bailable	Court of Session.”.
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CHANDIGARH :
The 7th April, 2016.

SHASHI LAKHANPAL MISHRA,
Secretary.